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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.341/93

DATE OF ORDER : 12-03-1997.

Between :-

1. R.Prasada Rao
2. Ch.J.Sundar Rao
3. K.Vizaya
4. M.Elizabeth
5. A.Mohan Rao

... Applicants

And

1. The Chief Staff Officer (P&A),
Eastern Naval Command,
Visakhapatnam.
2. The Flag Officer Commanding-in-Chief,
Eastern Naval Command, Visakhapatnam.
3. The Admiral Superintendent,
Naval Dockyard, Visakhapatnam.

... Respondents

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Counsel for the Applicants : Shri V.Venkateshwar Rao

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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A

...2.

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Shri V.Venkateshwar Rao, counsel for the applicant and Shri V.Rajeshwar Rao, standing counsel for respondents.

2. There are 5 applicants in this O.A. They belong to ministerial staff working in the Industrial Unit in the Naval Dock Yard, Visakhapatnam. They were transferred to the non-industrial units by virtue of the impugned order No.CE/2007/2 dt.31-3-1993 (Annexure A1 to the OA).

3. This O.A. is filed challenging the impugned transfer order transferring them to the non-industrial unit from the industrial unit issued by the respondent No.1 by holding the same as illegal, arbitrary and for a consequential direction to set aside the same in so far as the applicants herein are concerned and retain them as UDCs in the industrial unit of the Naval Dock Yard.

4. Today, when the case was taken up for adjudication, the learned counsel for the respondents produced the letter addressed to him by respondent No.2. A copy of the memorandum No.CE/2758/Transfers dt.27-4-95/9-5-95 has been annexed to that letter. It is seen from that letter that there will be inter change of the industrial clerical staff in the industrial units to non-industrial units vice-versa after completion of the certain period mentioned in this memorandum. The learned counsel for the applicants submits that the decision in regard to inter transfer,

.....3.

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A

the applicants have no further grievance. In view of the above, he further submits that the O.A. may be closed as having become infructuous.

5. A copy of the letter dt.28-2-1997 addressed to the standing counsel along with the annexed memorandum is taken on record and the O.A. is closed as having become infructuous. No order as to costs.


(B.S.JAI PARAMESHWAR)

Member (J)

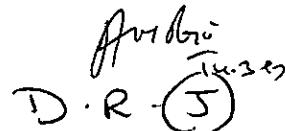

(R.RANGARAJAN)

Member (A)

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Dated: 12th March, 1997.
Dictated in Open Court.

av1/


D.R. (S)

09/03/97

THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH HYDERABAD

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.BAI PARAMESHWARI:
M(J)

DATED:

12/3/97

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

O.A. NO. 341/93 ⁱⁿ

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLIED

DISPOSED OF WITH DIRECTIONS

DISMISSED *on closed*

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

